

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO 1715
TO BE ANSWERED ON 25.11.2016

CONSTITUTION OF STATE COMMISSION FOR PROTECTION OF CHILD RIGHTS

1715. PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) whether a large number of States and Union Territories have not yet constituted the State Commissions for Protection of Child Rights (SCPCR) and if so, the details thereof indicating the names of such States; and
- (b) whether the Government has issued any guidelines/directions to the States/UTs in this regard and if so, the details thereof along with the response of the States/UTs thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

(a) and (b) Out of the 29 States and 07 Union Territories, 28 States and 06 Union Territories have already set up the State Commissions for Protection of Child Rights (SCPCRs). The Union Territory of Daman & Diu has not set up State Commission for Protection of Child Rights (SCPCR). Commission for Protection of Child Right Act, 2005 under which SCPCR are established, is not applicable to the State of Jammu and Kashmir. State/UTs have been requested from time to time to constitute the SCPCRs.
